



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

D.B. Civil Writ Petition No. 10075/2017

Suo Moto

----Petitioner

Versus

Union Of India And Anr.

----Respondent



For Petitioner(s) : Mr. Navneet Singh Birk, through VC
Mr. Manvendra Bhati for
Mr. Sajjan Singh Rathore, through VC
For Respondent(s) : Mr. Mukesh Rajpurohit, ASG for
U.O.I., through VC
Mr. Rajat Arora for
Mr. Karan Singh Rajpurohit, through
VC

**HON'BLE THE CHIEF JUSTICE MR. INDRAJIT MAHANTY
HON'BLE MR. JUSTICE VINIT KUMAR MATHUR**

Order

28/06/2021

Lawyers are not physically appearing in the Court in view of the unprecedented situation being faced by the country due to pandemic of novel corona virus (COVID-19).

It is submitted on behalf of the learned counsel for the State that an affidavit has been filed before the Registry on 10/11th of this month. The same is not on record. Registry is directed to tag the same to the record.

On a specific query from the Court, learned counsel for the State submits that pursuant to directions issued by the State, the process of vaccination of persons of Pakistani Minority Migrants has already commenced and he undertakes to file an affidavit indicating the names and location of the persons who have been



vaccinated pursuant to the directions issued by this Court by next Monday.

List the matter on 06.07.2021.

(VINIT KUMAR MATHUR),J

(INDRAJIT MAHANTY),CJ

37-/Praveen/Sunils/vivek/-



RAJASTHAN HIGH COURT



सत्यमेव जयते